0/100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

IN	D	EX

6.A/T.A No.3/	25
R.A/C.P No	
E.P/M.A No3	1195

and and	Da /	to.7	
1. Orders Sheet	P-gol		
1/19 3 1/4 5 4 6 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	Pg. 1	to2./12	
3. Judgment & Order dtd	Received from	H.C/Supreme Cou	ırt
4. O.A. 3/95	Pg/	to.2-6	
5. E.P/M.P. 3. 1 /95	Pg. /	to3	••••
6. R.A/C.P	•		•
7. W.S			
		•	
8. Rejoinder	Pg	to	•••••
9. Reply	Pg	to	•••••
10. Any other Papers	Pg	to	
1. Memo of Appearance			
12. Additional Affidavit			
13. Written Arguments			,
14. Amendement Reply by Respond	i, ·		•••••
15. Amendment Reply filed by the	•	***********************	
16. Counter Reply		***************************************	•
• • • • • • • • • • • • • • • • • • • •			

SECTION OFFICER (Judl.)

1.218

CENTRAL ADMINISTRATIVE TRIJUNAL GUWAHATI JENCH :: GUWAHATI -5.

	ORIGIONAL APPLI	CONTRACTOR NO	3/75	and the second s
and the second s	MIGC PETITION N		(O.A.NO.	
	REVIEW APPLICAT			
· -	CONT. PETITION	NO.	(U.A. NO.	
	Ayesh	a Ba	nia	APPLICANT(S)
	•	•		
				RESPONDENT(S)
	MR P.		2 S. Savma,	Advocate for the Applicant.
				Advocate for the
		Rly (cu nsel.	Respondents
Office	3 Note	:	Court Orde	rs
Jhis applied filed along 100 NO. 865 30.11.94 by and is in for Laid locate Benea by	Alien is with one 129 clased as- 50/-		for the applicant tion under Section strative Tribunal application is related to the post of Main N.F.Railway Holling admitted. Issue related by register	egarding promotion atron Group (B) ospital, Maligaon.

Section Offices, / Control Administrative Tribunal Guwahati Sench,
Guwahati-5.

No interim relief is prayed for in the application.

of written statement and further

orders. Inform respondents.

Member

P8 (1195

Leguisites one end & cism vise no-250-253 3.11-1.95

मि।

on 5 & 6.

Tr

Notice duly Limed on

R. M. 12 3.

9/2

W/statemel his not-

10/4

lm

Mr.P.K.Tiweri learned counsel for the applicant submits that the applicant is due for retirement on 30-4-95. The he∍ring of the application may be expediated. The respondent 5 & 6 have already been served. Their should be no difficulty in completing the service of respondents 1 to 4. The learned advocate for the applicant may pursue the same. The require for early hearing is justified. Application is therefore, directed to be listed for hearing for peremptorily on 11-4-95. All the respondent should file their written statement if any on or before 5-4-95. Learned advocate/to apply for certain record He has given liberty to apply separately for that purpose.

Vice-Chairman

Member

Mr.B.K.Sharma for the respondents. Four weeks for counter.

Adjourned to 29-5-95 for orders.

· Vice-Chairman

Wember

lm

Krip

W/stalemulichers. 30-5ben bib Af page No 27-37

5-95 Adjourned to 11-7-95. No counter file till to-day.

Vice-Chairman

Member

lm

tille

11,7.95

Mr P.K.Tiwari/Mr B.K.Sharma.

Time to file rejoinder granted for four weeks. Written statement is already filed. Adjourned to 28.8.1995 for orders.

Member

Vice-Chairman

p9

W

29-8-95 Adjourned to 22-9-95 for further orders.

Vice-Chairm

Member

1m

100 S79

20.10.95

Adjourned to 22-1-96.

For Luing ~ 1/12.95/

Member

Vice-Chairman

1m

Rijainaluch not -22.1.96 To be listed for Lovering Rijainaluch not -22.1.96 To be listed for Lovering Sundiku

Ryoson

200 Jan

12.3.96 Learned counsel Mr B.Mehta for

the applicant.

List on 10.5.1996 for hearing. In the meantime applicant may file rejoinder.

pg

10.5.96 Mr · S · Sarma for the applicant . List for hearing on 19.6.96.

pg

19.6.96

Mr B.Mehta for the applicant. Mr B.K.Sharma for the respondents. List for hearing on 18.7.96.

pg

18-7-96

Learned counsel Mr. B.K. Sharma for the respondent. List for hearing on 16-8-96.

16.8.96

Informed to The counsel on me 0,000 l'eant.

Rejourde his not ben billed.

None for the applicant.

Mr. B.K.Sharma for the respondents.

List for hearing on 13.9.96.

18.9.96

trd

None present.

List for hearing on 16.10.1996.

16.10.96

nkm

None present. List for hearing on 4.12.96.

21-2-97

1) Written Statem mas lear pilea m R. 1255.

2) Notice duly served on R. G.

1) W/S. ho by bind 1) No appearmen

List on 20.3.97 for hearing.

3) NO meros so appearmo. Les lea beled.

11.3.97

This case is ready for hearing. Let the case be listed on 1.4.97 for hearing.

Vice-Cairman

1-4-97

Learned counsel Mr.S.Sarma for the applicant and Mr.B.K.Sharma Fearned counsel for the respondents. are present.

Let this case be listed for hearing on 1-5-97.

lm

	1.5.97	On the prayer	of Mr. S.	Sarma, learned
	co	unsel appearing on be		· · · · · · · · · · · · · · · · · · ·
W/s. In in hil	is	adjourned till 10.6.	1997.	•
Its ho has here he	Q ·			\bigcirc \bigcirc \bigcirc \bigcirc
W S'	(De la companya della companya della companya de la companya della		
50		mber		Vice-Chairman
rult	trd		•	
	215			į.
				5
	15.7.97	Counsel for th		ibmit that the
	. C	ase is ready for List for heari	•	
		misc for near	.ng On 20.0.	? / •
		<i>/</i>	·	\mathcal{L}
	* .	ba		20
	,	member		Vice-Chairman
5 0	Pa			
26.8.97	J16)7		•	
at clil	ting	Ou. 11.	•	2
15 not all le	gr. (3.9.9)	On the praye		•
Due to circul-side at shilling, Ben is not available	boday	parties let the con 25.9.97.	ase be list	ed for hearing
18/8	•	On 23 19 19 1		· :
		/		\mathcal{N}
~		Mambar	·	Ø Shadana
wys. hs som bile	•	Pentoe L		Vice-Chairman
ny s. co	pg			i !
20	, Š			
219	A19	r.		
04	·			
29997	25-9-	53 Liftorn.	List on	15.12-92.
O writer statem	in			By Don.
	•••	a a		
bers been toled.				
3) Memo of appearan	nce 15%	297 passon	- In	day.
has not been tiles	٨,			By wor.
ZU -				
12-12-97				! -
y w/3 hour been &				r
1 14/5	oiled.			* 1

No

S.2.98

Copy of the Judget
has been sent to the

Spect for itsering the
Same to the parties

Though Rego, with

Offi.

Use in all

Jesseed mol

on 10.2.98

16.12.97

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

Member

Vice-Chairman

nkm

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI-5.

O.A. NO. T.A. NO. 3 of 1995

DATE OF DECISION 16.12.1997

Smt Ayesha Baruah

(PETITIONER(S)

Mr S. Sarma

ADVOCATE FOR THE PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (8)

Mr B.K. Sharma, Railway Counsel

ADVOCATE FOR THE-RESPONDENT (S)

THE HON BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON BLE

MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- .4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.3 of 1995

Date of decision: This the 16th day of December 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Smt Ayesha Barua, Qr.No.120/B, Maligaon, Guwahati.

.....Applicant

By Advocate Mr S. Sarma.

-versus-

- The Union of India, represented by The Secretary, Ministry of Railways, New Delhi.
- The Railway Board, represented by The Chairman, Railway Board, Ministry of Railways, New Delhi.
- The General Manager,
 N.F. Railway, Maligaon.
- 4. The Selection Committee (for formation of Panel to the two posts of Matron/Group B for the year 1994), Represented by the Chairman, Selection Committee, Maligaon Headquarter, N.F. Railway, Maligaon.
- The Chief Medical Director,
 N.F. Railway, Maligaon.
- 6. Smt Biruprava Singh,
 Matron, Group 'B' Central Hospital,
 N.F. Railway, Maligaon.Respondents

By Advocate Mr B.K. Sharma, Railway Counsel.

to......

ORDER

BARUAH.J. (V.C.)

applicant has approached this Tribunal The challenging the Annexure VII Order dated 17.10.1994, whereby, the applicant was superseded by the 6th respondent. senior According to the applicant, she was to the 6th respondent, and therefore, there was no least, while superseding Αt supersede her. applicant by the impugned order no reason was assigned. Hence the present application.

Sarma, have heard Mrs. learned 2. We for the applicant and Mr B.K. Sharma, learned Railway Counsel appearing on behalf of the respondents. that submits before being aggrieved Mr S. Sarma us by the Annexure-VII impugned order the applicant submitted Annexure VI representation dated 23.9.1994. the representation has not yet been been disposed applicant was compelled Situated thus, the approach this Tribunal. According to Mr. S. there was no reason to overlook the case of the applicant. The learned counsel further submits that the Annexure arbitrary, unreasonable ΙI order was and B.K. Sharma, on the other hand, tries to justify respondents. submits action of the He that the applicant found was a selection post and was suitable. Be that as it may, we find it difficult

22

to dispose of this application without any reasoned order passed by the authority on the Annexure VI representation dated 23.9.1994 submitted by the applicant. The impugned Annexure VII order also does not indicate why the applicant was superseded. Therefore, in the fitness of things, we feel it will be expedient to direct the respondents to dispose of the Anenxure VI representation dated 23.9.1994.

- 3. Accordingly, we dispose of this application with direction to the competent authority to dispose of the Annexure VI representation dated 23.9.1994 submitted by the applicant with a reasoned order. This must be done as early as possible, at any rate within a period of three months from the date of receipt of this order.
- 4. The application is accordingly disposed of. However, in the facts and circumstances of the case we make no order as to costs.

(G. L. SANGLEINE

MEMBER (A)

(D. N. BARUAH) VICE-CHAIRMAN

nkm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

(An application under Section 19 of the Administrative Tribunals Act, 1985).

sacral Adiministrative Tribunal । কন্দ্ৰীয় সমাৱনিক অধিকংস

Title of the case

: 0.A. No.

of 1994

4 JAN 1995

Gewahati Bench

गुराहाटी न्यासपीड

Sat. Ayesha Barua

... Applicant

- Versus -

Union of India & Ors.

Respondents.

I N D E X

SL.NO	DO CUMENTS	CONTENTS	PAGE
1.	Application	•••	1 to 14
2.	Annexure-I	: Copy of provisional senioxity list of Nursing Sister	15 to 17
3.	Annexure_II	: Copy of certificate of merit	18
4.	Annexure-III	: Copy of XXR No.E/254/(III)/ 9/2(0) dated 24.8.94.	19
5.	Annexure_IV	: Copy of notice dated 26.8.94	20
6.	Annexure-V	: Copy of the representation dated 23.9.94	21 to 22
7.	Annexure-VI	: Copy of representation dated 23.9.94	23 to 24
8.	Annexure-VII	: Copy of impugned office order dt. 17.10.94	25
9.	Annexure-VIII	: Copy of reminder dated 3.11.94	26

For use in Tribunal's office:

Date of filing	•
Registration No.	•
•	
R	EGISTRAR

\ \ \

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

0.A. No. 3 of 1994

BETWEEN

Smt. Ayesha Barua, Gosala Colony, Qr.No.120/B, Maligaon, Guwahati-781011.

1 5

Applicant

AND

- 1. The Union of India, represented by the Secretary, Ministry of Railways, New Delhi-110 001.
- 2. The Railway Board, represented by the Chairman, Railway Board, Ministry of Railways, New Delhi-110001.
- 3. The General Manager, N.F. Railway, Maligath, Guwahati-781011.
- 4. The Selection Committee
 (for formation of Panel to the two posts of
 Matron/Group-B for the year 1994),
 represented by the Chairman, Selection Committee
 Maligaon Railway Head Quarter,
 N.F. Railway, Maligaon, Guwahati-11.
- The Chief Medical Director,
 N.F. Railway, Maligaion, Guwahati-781011.
- 6. Smt. Biruprava Singh,
 Matron, Group-B, Central Hospital,
 N.F. Railway, Maligaon, Guwahati-781011.

Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH
THE APPLICATION IS MADE:

The application under Section 19 of the Administrative Tribunals Act, 1985 is directed against:

- The appointment of respondent No. 6 to one of the selection posts (reserved for STD) of Matron/Group-B pursuant to the office Order No. 232/94(Medical) dated 17.10.94 vide Memo No.E/254/III/9/2(0), issued with the approval of General Manager, N.F. Railway (Respondent No.3) and the Chief Medical Director, N.F. Railway (Respondent No. 5); and
- (ii) The deemed refusal of the respondents to consider the applicant's representation dated 23rd September 1994 (23.9.94) wherein the applicant had made allegations of 'unfairmeans' and 'manipulation' coupled with irregularity in procedure which vitiated the selection fof the reserved post of Matron Group 'B'.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION:

appropriate remedy available to him under the relevant service rules. The instant application is being filed under the extraordinary circumstances as the applicant would be XE superannuated on 30.4.95 and if the appointment of respondent No. 6 to the reserved selection post of Matron Group 'B' is allowed to stand the same would irreparably affect the service conditions of the applicant. It is thus stated that the instant application fulfils the legal requirements of limitation as laid down under section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

1.

4.1 The applicant is a citizen of India. She belongs to Garo community which is one of the Scheduled Tribes. The applicant was directly recruited as Nursing Sister in the N.F. Railway and was appointed to the said post on 24.1.64. The applicant was promoted to Matron Grade-III on 1.1.84 and was subsequently promoted to Matron Grade-III the very next year in September 1988.

The respondent No. 6 is nearly 6 years junior to the petitioner. She was promoted to the post of Nursing Sister on 1.5.69. In the provisional seniority list of Nursing Sister as on 1.4.80 the applicant's name was shown at Sl. No. 10 while the name of the respondent was at Sl. No. 29.

Copy of the Provisional Seniority List of Nursing Sister as on 1.4.80 is annexed herewith and marked as ANNEXURE_I.

4.2 That the applicant by now has spent more than 30 years of unblemished and meritorious service career in the N.F. Railway. Since the very beginning of her career in the Railways this applicant was never adversely commented upon by her superiors and her ACR remained unblemished throughout. In the year 1979, the applicant was also awarded certificate of merit for meritorious performance during that year.

Copy of the certificate of merit is annexed herewith and marked as <u>ANNEXURE: II</u>.

4.3. That from Matron/Grade-II, the next higher post is that of Matron-Group 'B'. Though this post is a selection post but since last 15 years this post was never filled up

through the process of selection and the practice developed of promoting the senior most Matron-Grade-II to the post of Matron-Group 'B'.

- (hereinafter alluded to as the 'Manual', for the sake of brevity) lays down the Rules governing promotion of subordinate staff to Group-B posts. In regard to the conditions of eligibility for promotion to Group-B, it is provided in the Manual that all Group 'C' employees working in grade the minimum of which is Rs.1400/- in the revised scale and in the higher Group 'C' grades on a regular basis who have rendered not less than 3 years of non-fortuitous service in the grade and have reached the stage of Rs.1640/- are eligible for promotion to Group-B.
- stated above, the applicant came within the zone of consideration for promotion to Matren-Group 'B' in 1988. But as stated earlier that despite Matron Group'B' post being a selection post, the selection test was never held and the Matron-Group 'B' post was filled up by promoting the seniormost Grade II Matrons. As during the period 1988 to 1993 the applicant was not the seniormost Matron amongst the Grade II ST Matrons, she was deprived of the opportunity of promotion to Matron-Group'E' Had selection test been held during the period 1988 to 1993 to fill up the vacancy in Matron-Group B post the applicant also would have got the opportunity of promotion to the post of Matron-Group-B.
- 4.6 That in 1994 when the applicant was the seniormost amongst the Grade-II ST Matrons, then two posts of Matraon-Group 'B' became vacant. One was the reserved post meant for

candidates. As by this time, the applicant was the semiormost Grade-II ST Nurse it was expected that in conformity with the past practice the semiormost of the ST grade II Nurse would be promoted to the reserved post of Matron Group 'B' while the semiormost amongst the general Grade-II Nurse would be promoted to the other unreserved post of Matron Group 'B' However, this time, it was not to be.

- That the respondents in departure from their 4.7 past practice which they had religiously followed for more than a decade, decided to hold the selection test for filling up the two vacancies in the Matron Group-B posts. The reason for this sudden departure from the past practice is not for to seek. The respondent No. 6 who belongs to a Schedul Tribe, came within the zone of consideration in 1994 for promotion to the Matron Group 'B' post. It is pertinent to mention here that a very close relative of respondent No. 6 is a senior doctor in the Maligaion Railway Hospital. Since respondent No. 6 is nearly 6 years junior to the applicant therefore, had the past practice of promoting the seniormost Grade-II Matron been followed the respondent No. 6 would have been deprived of the opportunity of promotion to Matron-Group 'B'. Hence the only way to promote the respondent No. 6 to the reserved post of Matron Group B was, to hold the selection test and to enable her to score over the applicant through a other means.
 - 4.8 That in the past the seniormost grade II Matrons happened to be either a relative or closer to one or the other senior officer of the medical fraternity of N.F.

 Railway. Hence the occasion never arose for holding the

selection test for filling up the vacancies in Matron Group B posts and the vacancies were filled by promoting the seniormo of the grade II Matron. The misfortune of respondent No. 6 of being junior to applicant demanded departure from the past practice. Hence to fill up the vacancies in the two posts of Matron Group B in 1994, it was decided to hold the selection test.

That vide General Manager (P) Maligaon's XXR No.

E/254/III/9/2(O) dated 24.8.94, it was notified that the written Examination for the two posts of Matron (Group-B)

(IST & IUR) will be held at 10.00 Hrs. on 12th September 1994.

The notification also contained the namesof the candidates who were eligible to appear in the said written examination.

There were total 7 names viz. (i) Indira Barua (UR), (2)

Manju Rani Das (SC) (3) Ayasha Barua (ST) (4) Alley George (UR) (5) Maya Nandi (UR) (6) Biru Prova Singh (ST) (7) M.

Jacob (UR) - All Matrons Grade-II, Maligaion Railway Hospital.

one reserved post (ST) of Matron Group B, the names of only two matrons were included in the list who belong to Scheduled Tribe i.e. Ayasha Barua (applicant in the instant case) and Biru Preva Singh (respondent No. 6 in the instant case).

Copy of the XXR No. E/254/III/9/2(0) dated 24.8.94 is annexed herewith and marked as ANNEXURE: III.

4.10 That in terms of Annexure: III a general notice was issued vide No.E/254/1-Pt.V(DMO) dated 26.8.1994 wherein apart from notifying the date and time of written examination

the names of total five matrons were given (including both ST and general) with the direction to spare them for examination.

It is worthwhile to note that vide Annexure; III total matrons (including ST and general) were found eligible to appear in selection test for two posts of Matron Group B but the aforesaid notice dated 26.8.94 deleted the two names and reduced the total names to 5. Out of this 2(two) were scheduled tribe candidates (applicant and respondent No. 6) against 1 (one) ST post of Matron Group—B while 3 (three) were general candidates against axes 1(one) unreserved post of Matron Group—B.

Copy of the notice dated 26.8.94 is annexed herewith and marked as ANNEXURE: IV.

the number of employees to be called for selection. As per the rules, the number of ST candidates to be considered for selection should be 3 times the number of reserved posts. Moreover, if adequate number of STs are not available within the field so determined for consideration against reserved vacancies, the field should be extended to five times the number of vacancies and only those STs coming in the extended field, should be considered.

In the instant case as the selection was held for only one reserved vacancy for ST in the Matron Group B post therefore, as per the rule, 3 ST Grade II Matron ought to have been called for selection and if the adequate number of ST

Grade II Matron were not available within the field so determined them as per the rules, the field ought to have been extended to five times the number of vacancies. Hence in the instant case either 3 or 5 ST Grade II matrons ought to have been called for selection. As the same was not done and only two ST grade II Matron were called for selection, therefore, it is submitted that the very process of selection began with the infraction of rules.

- to 5 ST grade II Matron for the simple reason that the respondents had no desire to make things complicated and difficult for respondent No. 6. Purpose was not to carry out selection in its true spirit but to ensure that respondent No.6 is promoted to Matran-Group 'B' without much fuss. Had respondent No. 6 been the seniormost grade II ST Matron, the applicant has absolutely no doubt in her mind that in that case, no selection would have been deemed necessary by the senior Medical Officers and like the decade old practice the respondent No. 6 would have been promoted to Matron-Group 'B' on the basis of her seniority.
- That as notified the written examination was held on 12th September 1994 followed by medical examination after 3 days. As per the practice only those who clear the medical test are called for interview. The applicant alongwith rewpondent No. 6 and other three general candidates was called for interview and she accordingly appeared in the same. It is stated that the whole process of written examination for to interview was completed in one week's time i.e. by 19th September.

2

That during this 7 days period from 12th September 4.14 to 19th September when the selection process was carried out there were lots of reports/complaints like giving unfair and unreasonable attention to respondent No. 6 by the influential members of the medical fraternity, changing of answer scripts, manipulation in marks and the adopting of other unfair means. It is worthwhile to mention here that the respondent No. 6 was given the luxury of sitting in a separate room at the time of written examination. She was the only examinee in that room. Such were the goings on and the prevailing atmosphere that the result of the selection was unofficially known to everybody in the Medica 1 Department. This provoked a sharp reaction from the Nussing Staff in general and in the representation dated 23.9.94 (which was sent within four days of the completion of selection process) signed by 68 members of Nursing Staff (inclusive of Matrons and Nursing Sisters) request was made to the Kikki Chief Personnel Officer for consider only the seniormost Grade II Matron for promotion to the post of Matron Group B by judging her suitability through the ACRs and the overall service record. In the representation Chief Personnel Officer was also reminded of the past practice.

Copy of the representation dated 23.9.94 is annexed herewith and marked as ANNEXURE: XV

4.15 That on the same date viz. 23.9.94 the applicant in the her individual capacity sent the representation to the General Manager. In this representation applicant spoke of bungling in the selection process and also referred to the unfair means and manipulation that were resorted to in the course of selection process.

Applicant's Copy of the/representation dated 23.9.94 is annexed herewith and marked as ANNEXURE: VI.

4.16 That the Annexure: VI representation of the applicant failed to evoke any response from the respondents. But what was stated in the said representation turned out to be true when on 17.10.94 the respondent No. 3 vide office order No. 232/94 (medical) appointed the respondent No. 6 as Matron Group B against the existing reserved(ST) Vacancy.

. Copy of the impugned office order dated 17.10.94 is annexed herewith and marked as ANNEXURE: VII.

- about the formation of Panel and the names that have been included in the Panel. It is stated that the Panel and the names which appear there have been kept as a closely guarded secret. To the information of the applicant, her name also appears in the Panel. If this is true then by virtue of her seniority, applicant ought to have been appointed to the post of Matron Group 'B' in precedence over respondent No.6.
- of administration expecially in the matter of recruitment and selection to the public post. There is no rationale behind maintaining a secrecy in so innocuous a matter as that of formation of panel and names included therein for the purpose of making selection to the posts of Matron Group 'B'. That the secrecy becomes necessary when one has something to hide. Hence the instant case is a fit case wherein this Hon'ble

Tribunal may be pleased to direct the Railway administration to lift the veil of secrecy over the Panel.

That the applicant states that she would reach 4.19 the age of superannuation on 30.4.95. Due to the irregularities of the Railway administration she has missed her chance of promotion. The sole purpose of her filing this application is to ensure that the Railway administration in filling up the vacancies in selection post of Matran Group B' does not act on mere whim but acts strictly in conformity with the rules. The respondents cannot when it suits them make appointments to the posts of Matron Group B on the basis of seniority and switch over to the process of selection when seniority as a basis defeats their interests. Moreover, the irregularities which were committed in the process of selection hadebadly vitiated the whole process. Hence the interference of this Hon'ble Tribunal is necessary for undoing the wrongs done in the process of making selection for the reserved post of Matron, Group 'B'.

That after the Annexure: VII office order dated 17.10.94 the applicant submitted yet another representation by way of reminder dated 3.11.94. Even this reminder failed to evoke any response from the respondents. Applicant states that no useful purpose would be served in pursuing the matter any further with the respondents. Hence the applicant has come before this Hon'ble Tribunal for the redressal of her grievance.

Copy of the reminder dated 3.11.94 is annexed herewith and marked as ANNEXURE: VIII.

1.

4.21 That the applicant files this application bonafide and to scure the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- of Matrons Group-B was not made through the process of selection hence it amounts to break down of the rules of selection and the practice followed in the last 15 years itself has acquired the form of a rule. The departure by the respondents from the said practice in the instant case is thus not pass permissible in law.
- That the failure of respondents to all the requisite number of employees for selection in wanton infraction of the rule has incurably vitiated the selection process from the very start.
- That the irregularities, malpractices and the adoption of unfair means in the process of selection have badly vitiated the selection.
- That the non-disclousre of names in the panel and the veil of secrecy that surrounds it, is wholly impermissible and without any sanction of law.
- 5.5 That the process of selection and the impugned Annexure: VII office order dated 17.10.94 in pursuance thereof, are violative of Article 14 and 16 of the Constitution of India.
- 5.6 That the respondents while calling for the selection for filling up the vacancies in the posts of Matron-Group 'B',

have acted maliciously, whimsically and capriciously. They acted in total disregard to the established principles of service jurisprudence.

5. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that no appropriate alternative remedy is available to him in the instant case.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The appli cant further declares that he has not filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT:

- 8.1 Admit the patition, call for the records especially the papers/documents, throwing light on the selection procedure and the formation of Panel.
- 8.2 Quash the appointment of respondent No. 6 to the selection post (reserved for ST) of Matron Group-B and to that extent set aside/quash in part the office order No. 232/94 (medical) dated 17.10.94 (Annexure: VII)
- 8.3 Direct the respondents to hold a fresh selection in accordance with law to the selection post (reserved for ST) of Mat ron Group-B.
- 8.4 Pass any other order/orders as may be deemed fit and proper in the facts and circumstances of the case for the ends of justice.



8.5 Award cost of this application to the applicant.

9. INTERIM ORDER PRAYED FOR:

In the facts and circumstances of the case, applicant does not pray for any interim order.

10.

Applicant has filed this application through his Advocate.

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER FILED IN RESPECT OF THE APPLICATION FEE:

- (i) I.P.O. No. 03 865429 (ii) Date 30.11.94 (iii) Payable at : Guwahati.
- 12. LIST OF ENCLOSURES:

As stated in the Index.

VE RIFICATION

I, Smt. Ayesha Baruah, aged about 57 years, wife of Shri H.S. Baruah, at present working as Matron, Grade-II, Central Hospital, N.F. Railway, Maligaon, do hereby solemnly affirm and state that the statements made in paragraphs 1 to 4 and 6 to 12 are true to the best of my knowledge and belief and those made in paragraph 5 are true to my legal advice and I have not suppressed any facts relevant to the case.

And I sign this verification on this the day of December 1994 at Guwahati.

Jyesha Baruah.

NORTHEAST FRONT OR RAILWAY.

Provisional seniority list of Nursing Sister in scale Rs. 455-790/- (RS) as on 1.4.80.

		-					r 1				
	Man din	order of seniority ()	Stn.of D Posting(b	oirth. 🎾	pptt.to (Date of Promotion the large of	offg.	(Servi	e in adju sen	the sted	
1.	Smt	• A • F • Mandoza	LMG	3.8.26		20.4.54	Confd.	Y	8 M 11	D 11	1 _ 9•
2.	n	I.M.Barma.	LMG	1.3.27	9.3.55	9.3.55	n	25	.0	22	
3.	ņ	B. Morak.	NBQ	1.6.24	1.7.55	.1.11.56	. 11	23	5	30	
4.	11	H.H.Sangma	LMG	14.5.28	27.8.58	27.8.58	11	21	7.	. 4	Offg.as Matron Gr.III w.e.f.
5.	11	E.M. En thony	MLG	20.11.26	28.11.53	16.9.59	ıt	20	6	15	24.5.78.
6. 7.	Ħ Ħ	M.Talukder. P.B.Hazarika.	LMG MLG	20.4.33 19.5.36	18.1.58 27.11.58	16.9.59 23.9.59	ार 11	20.	6 6	1 5 8	Offg.as Matron Gr.III.
8.	1 1	K.L.Dutta.	LMG	17.2.24	20.8.49	4.11.63	n	16	4	27	
9.	n n	D.Roy.	DBRT	15.4.27	8.3.51	4.11.63	rt '	16	4	27	
12.	Ħ	Ayesha Barua	, MLG	5.4.37	24.1.64	24.1.64	11	16	2	7	,
11.	n	E En thony	RPAN	1.4.31	7.11.61	17.8.64	17	15	7	14 、	
12.	n -	Lily Rayson	MLG	1.2.35	2.11.64	2.11.64	n	15	4	29	
13.	Ħ	Sudha Rani Debnath	ВРВ	22.3.34	22.7.65	22.7.65	18	14	8 -	9	
1 4,	n	Annama Abraham.	KIR	25.4.30	25.4.66	25.1.66	Ti .	14.	2	6	. .

Contd....2/-

Russe

14. 7 Ann

_1.	1	2	3.	4.	5.	<u></u>	<u> 7.</u>				0 9
15. 16.		Annama Uthup 'M.Sangma.	KIR MLG	23.5.41 1.10.36	25.1.66 9.2.66	25.1.66 9.2.66	Confd.	14 14	M 2 1	D -6 22	
17.	11	Sudhipta Amongue	APDJ	5 .3.3 8	4.11.64	18.2.66	tì	14	1	13	
18.	11	C.B.Das.	DBRT	24.1.24	12.6.51	25.2.66	tt	14	1	6	
19.	a .	Estner Unni	ŊĴP	1.11.40	9.7.64	2.3.66	n	14	0	29	•
20	, n- /	L.R.Biswas.	APDJ	5,3,30	3.3.54	6.4.68	n	11	11	25	0
21.	n	Irova Chosh.	NJP	22.4.30	19.4.54	19.1.68	n	11	11	25	Serwiee levelled
22.	27	Eunity Prova Dhar	KTR	9.4.24	16.6.54	23.1.68	n n	11	11	25	≬ down to ♦ the extent
23.	a j	Sovana Banerjee	NJP	27.2.42	26.1.68	26.1.68	it ,	11	11	25	≬of next Øsenior
24.	"	(Dey) Arati Sengupta.	NJP	17.7.39	15.1.68	15.1.68	, was	11	11	25.	
25.	11	Aley George	NJP	25.12.37	6.1.65	16.1.68	n	11	11	. 25	
26.	· Ĥ	I.V.Rose.	ΛPDJ	28.1.35	15.1.66	15.1.68		11	11	25	
27 .	; 17	Maya Nandy.	MLG-	11.4.39	23.10.63	19.1.68	n	11	11	25	
28.	n	N.Nanglyer.	LMG	11.1.26	9.2.52	25.3.68	n	11	11	25	
J 29.	ń	Riru Prova Singh.	MLG 1	30.10.39	13.3.63	1.5.69	n	.10	11		
30.	11-	N.Jacob.	MLG	9.5.41	5.9.64	15.2.72	. 17	8	. 1	16	
31	11	lalyani Banerjee	KIR	10.1.28	16.6.54	29.2.72	: û	8	1	2 -	
32.		Fina Pani Ghoshal.	KIR .	4.1.28	30.9.54	25.7.72	п	7	. , 8	6	

(Contd....3/-)

Dunne

SRIHEAST FRONTIER RAILING

RAILWAY WEEK - 1979.

CERTIFICATE OF MERIT

Awarded 10 Sml. Ayeuha Barna, Nurung Sister, Central Hospital, Kaligaon

for maritorious performance during the year.

MALIGAON, GAUHATI-11

13. 4. 1979.

GENERAL MANAGER

Portu Advocati 4.1.95 XXR

MLG

24/8/1994

CMS/LMG
MS/IC/NJP
DRM(P)/KTR & LMG
MEDICAL DIRECTOR/CENTRAL HOSP/MLG(BY HAND)

MATRON (GROUP B) (1 ST & 1 UR) WILL BE HELD AT 10.00 HRS ON

12TH SEPTEMBER/94 IN CMD/MLG'S OFFICE (.) FOLLOWING WILLING

ELIGIBLE CANDIDATES SHOULD BE DIRECTED TO APPEAR BEFORE

THE WRITTEN EXAMINATION ACCORDINGLY (.) (1) INDIRA BARUA (UR),

MATRON/GR.II/MLG (2) MANJU RANI DAS (SC), MATRON/GR.II/LMG,

(3) AYASHA BARUA (ST), MATRON/GR.II/MLG (4) ALLEY GEORGE(UR),

MATRON/GR.II/NJP (5) MAYA NANDI (UR) MATRON/GR.II/MLG

(6) BIRU PROVA SINGH (ST), MATRON/GR.II/MLG AND (7) M. JACOB

(UR), MATRON/GR.II/MLG (.) THE CANDIDATES MAY BE ADVISED THAT

THERE WILL BE NO ABSENTEE SELECTION (.) ENSURE COMPLIANCE

WITH AN INTIMATION TO THIS OFFICE (.)

MARS BRAHMO.
DY.CPO/GAZ

N.T.T.

Copy by post to:

- 1. CMG/MLG (2) CMS/EMG (3) MS/Ic/NJP
- 4. DRM(P)/KIR & LMG (5) Dy.CMD(ADMN)/MLG
- 6. Staff concerned.

Sd/-

(Mrs. M. Brahma)
Dy.CPO/G
For GENERAL MANAGER (P)

Restrict

N.F. RAILWAY

Office of the Medical Director, Maligaon Dtd. 26.08.1994

No. E/254/1-Pt.V(MED)

To:

Matron/CM/MLG.

Sub: Written Examination for the post

of Matron/Gr. B.

Ref : GM(P)/MLG's XXR No. 4/254/III/9/2(0)

dt. 24.8.94.

In terms of GM(P)/MLG's XXR under reference the written examination for the post of Matron/Gr. B. will be held on 12.9.94 at 10 hours, in the office of the CMD/MLG.

The following eligible Matrons/II/CM/MLG may be spared to appear before the written examination, in time.

2. 3. 4.	ti 13	Ayesha Barua Maya Nandi Biru Prava Sin	Matron/II/CM/ML -do- -do- igh -do- -do-	G (XX UR) (ST) (UR) (ST) (UR)
5.	H .	M. Jacob	- do-	(019

There will be no absentee selection.

(Dr. A.S. Deb)
Sr.DMD/Admn
For Medical Director/MLG

Copy to:

1. G.M. (P) /MLG

2. CMD/MLG

3. Matron/II/concerned.

Sd/-

(Dr. A.S. Deb)
Sr. DMD/Admn
For Medical Director/MLG.

allested Politica Advica

ANNEXURE: V

To

The Cnief Personnel Officer, N.F. Railway, Maligaton

(Through properchannel)

Sub- Filling above the post of Matron/I-(Group-B).

Respected Sir,

We have the honour to request you to consider our humble request as follows:

That sir, the administration has taken necessary action to fill up 2 (two) posts of Matron-I(Group-B) (one UR and one ST), for which the written test has been held recently.

That sir, in the past for filling above the post of Matron Gr-I, no positive selection was held and the promotion were given based on the confidential report and service record and to senior most Matran/Gr-II only considered for the said post.

Although we had submitted an appeal to the administration that the procedure followed in the past for filling up the post of Matron/I should be done this time also but it was regretted.

However, we would remain thankful to the administration if seniormost Gr II Matron are only consider for the post mention above.

The above gesture of the administration will definitely give satisfaction to all the Nursing Staff of this railway.

Thanking you,

Date: 23.9.94

15. Pratima Bhuya

16. Phulkumari Kalita

17. Kalpana Haldar

18. Sipra Mukherjee

19. Mina Sinha

20. Premi Newton

21. Ratna Bhattacharjee,

22. Illegible

23. Runumi Hharali

24. Jayashree Das,

25. Tapati Mukherjee

26. Namita Dutta

27. M.G Mariam

Yours faithfully,

Sd/-

1. M. Jaidy

2. Niva Dasgupta

3. C Abraham

4. M. Suju

5. A Ghosh

6. Lila Paul

7. Rubi Barua

8. Sanghamitra Choudhury

9. Illegible

10. Jessy Johnson

11. Nilima Nath

12. R. Parwathi

15. Jyotsna Das

14. Snee Talukdar.

Contd...P/2.

austral Baroch 4,155

Nursing Sister. 1. Jessy Johnson 2. Niva Dasgupta Nursing Sister. Matreon Gr II CH MLG 3. C. Abraham 4. M. Sanju Matron Gr. II CH/MLG. 5. Enee Talukdar S.N. CH MLG Matron II MD/LMG 6. Manimaya Jain Matron Gr.II/MLG 7. N. Natha Matron II 8. A. Ghosh 9. Sushila Das Matron II 10. Sanghamitra Choudhury - SpNurse 11. S. Choudhury, Matron-II 12. Gita Purkayastha - N/S 13. Lila Paul, Matron-II 14. Geeta Raha, Matron-II 15. A.Dype N/S
16. Pranati Kar, N.S
17. Bijali Das, N.S
18. Maya Rani Basumatari, N/S Med/MLG 10. Maya Rail Dasumatari, N/S Med/ML 19. Chandana Hare N/S. Med/MLG 20. Mrs. Juttika Dutta, N/S/Med/Mlg. 21. Chandana Paul, SN/Med/MLG 22. Lakshi Rani Das, Matron-II 23. Jyotsna Das, 25. Pratima Bhuyan 26. Jayashri Das 27. K. Acharjee 28. A. Biswas 29. S. Bhadra 30. R. Barua Matron II/CHS/MLG 31. Neyati Ghose 32. Kusum Das, 33. R. Parvathi 34. M. Mus. 35. Ratna Bhattacharjee - S.N. 36. Bhisamma Rajan, N.S. 37. Runumi Bharali, N.S. 38. Namita Dutta 39. M.G. Mamim S.M. 40. Ratna Dutta S.S. 41. M. Konswar, S.N.

> Restal Advocati 4-1-85

ANNEXURE: VI

ADVANCE COPY SUBMITTED

To

Dated Maligaon Sept 23, 1994.

The General Manager (P)
N.F. Railway,
Maligaon

Through proper channel

Sub: Appeal to advance justice in selection for Matron Group 'F'.

Sir,

Being mag compelled by the circumstances, I lay before you my following prayer with the expectation that it will not cause any annoyance.

Sir, by your benevolent action, after putting continuous hard service of long 30 years in Nursing Cadre, in accordance with senierity, I got the chance to appear in the written test of Matron Group 'B' which was held on 12.9.94. My seniority position stands at 3rd and belongs to ST community. Sir, it is fact that result had not been given to know to many candidates officially but has been given to know to many candidates and this news is spread all over. From that news it is crystal clear we that faxx unfair means and manipulation has taken place otherwise this type of marks could not be scored by some orthe candidates.

Mow I like to point out some lacuna in the procedure of selection held.

- (a) Number of post to be filled up has been published for 2 (1 UR & 1 ST)
- (b) It is heard that panel of four persons is going to be formed. But only 7 candidates have been alled to appear in that selection It is not understood as to what procedure the administration has adopted as it does not satisfy the norms of either suitability test or selection.

Sir, it is the right of every railway employee to ha e justice from the administration but by the action administration I am afraid, this is going to be defeated

Contd...P/24.

Counted Rose Strings

from an influencial angle. News also goes like to the extant that even answer script has also been changed for furtherance of somebody's interest. Sir, near future I will retire from Rly. service but as a citizen also I desire to see that administration's good will prevails as impertial and honest.

For continuance of this fairness, impartiality

I would request you to cancel this selection and hold the

same in presence of 3 PHOD's who will remain as invigilator

and evaluate the answer script on the same date before

sunset.

And this kind of action will meet the natural justice to all and there will remain no room for copying, manipulation and any other kind of misdeed by powerful loby.

Sir, at this last stage of my service I do not desire to seek justice from any other forum with high expectation that your honour will advance justice to this poor applicant.

Hope your honour will let met know the action taken as early as possible.

Yours faithfully,
Sd/Ayesha Baruan
Matron/Gr.II CH/MLG.

Copy forwarded for information and necessary action to :

- 1. The General Manager, N.F. Rly, Maligaon
- 2. The C heef Medical Director, N.F. Rly, Maligaon
- 3. The Medical Director, N.F. Rly, Maligaion
- 4. The Director (Health), NXK. Rly Board, New Delhi
- 5. The Chief Vigilance Officer, N.F. Rly, Maligaon
- 6. The Gen. Secretary N.F.Rly, Employees Union, Maligaon

Yours faithfully

Advocali M.1.53

ANNEXURE_VII

NORTHEAST FRONTIER RAILWAY

OFFICE ORDER NO. 232/94(Medical) Maligaon, dt. 17/10/92.

The following 2 (two) Matrons/Gr.II/N.F. Railway who have been empanelled for promotion to the post of MATRON/GROUP_B in scale Rs. 2000-3500/- through a selection consisting of writter test and viva-voce test, are appointed to officiate in Group-B service and posted as MATRON/GROUP_B in the Central Hospital N F. Rly/Maligaion against the existing vacancies:

Name	and	present	designation	Posted Group-
-				

Posted on promotion to Group-B Service

1. Smt. Indira Barua (UR) Matron/G.II/Central Hospita Hospital/Maligaon al/Maligaion

Matron/Group-B/Central

2. Smt. Biru Prava Singh(ST) Matron/Gr.II/Central Hospital/Maligaon

Matron/Group-B/Central Hospital/Maligaon (attached to Nurses Trg. School.)

This issues with the approval of GM and CMD.

sd/-

For GENERAL MANAGER (P) N.F. RLY/MALIGAON

MLG. DT. 17.10.94. NO.E/254/III/9/2(0)

Copy forwarded for information and n/action to:

- (2) FA& CAO(EGA)/MLG. 1. CMB FA& CAO CVO & SDGM/MLG
- 2. Medical Director/Central Hospital/Maligaon. The dates of assumption of charges in Group-B service of the staff concern ed may be intimated to this office early. The non-gazetted P/Case, service sheet, leave Account of Smt. Indira Barua and Smt. Biru Prava Singh may be sent to this office duly up dating the position.
- 4. PS to GM/MLG

- (5) PA to CMD/MLG.
- 7. Smt. Indira Barua, Matron/Gr.II/Central Hospital/MLG
- 8. Smt. Biru Prava Singh, Matron/Gr.II/Central Hosp./MLG.
- 9. Spare copies.

Sd/-For GENERAL MANAGER (P) N.F. RAILWAY MALIGAON

(Advance copy sent)

To

The General Manager (P) N.F. Rly, Maligaon Guwahati-11.

Through proper channel

Sir,

Sub - My appeal dated 23.9.94 regarding selection of Matron Gr.I (Group-B)

With due respect I like to draw your attention to my earlier appeal submitted to you on 23.9.94 but not reply has been received from your end as yet.

Sir, vide my appeal dt. 23.9.94 I pointed out some irregularities as is heard, going to take place in the publication of result of selection of Matron Gr.I.

Sir, till date I have not received any reply from the administration regarding what corrective steps has been taken by the administration.

Hope, your goodself will take the troubles to let me know as to what action has been taken on my appeal which I am expecting anxiously.

I remain sir,

Yours faithfully,

Sd/-

(AYESHA BARUA)

Matron Gr.II Central Hospital/Malgaon

Dated 3.11.94.

Copy for information and necessary action to:

The General Manager, N.F. Rly, Maligaion, Guwahati-11.
 The Chief Medical Director, N.F. Rly, Maligaon, Guwahati-11.
 The Medical Director, N.F. Rly, Central Hospital/MLG.

Sd/-

(AYESHA BARUA) Matron Gr.II Central Hospital, MLG

Date: 3.11.94.

केन्द्रीय प्रजासानिक केविकास 3 NMAY 1995 Greated Schol profit exacts

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

0.A. No. 3/95

Smt. Ayesha Baruá

- Vs. -

Union of India & Ors.

WRITTEN STATEMENT ON BEHALF OF THE RESPONDENTS NO.1 TO 5

The answering respondents begs to state as follows :-

- That the answering respondents have gone through the copy of the application on which the above case has been registered and have understood the contents thereof. Save and except the statements which are specifically admitted herein below, other statements made in the application are categorically denied. Further the statements which are not borne on records are also denied and this applicant is put to the strictest proof thereof.
 - 2) That with regard to the statements made in paragraph 4.1 and 4.2 of the application, the answering respondents do not admit anything contrary to the relevant records.
- That the answering respondents categorically denied 3) the contentions made in paragraph 4.3 of the application. In this connection it is stated that the filling up of Revised on the process of normal Grade 'B' post of Matron is based on the process of normal oral in terms of Railways Ministry's instruction/provision

Sold and the second of the sec

ND

of I.R.E.M.' (Chapter of Gr. 'B' selection). It is a fact that the Group 'B' selection to the post of Matron were held in the past following viva-voce test only, but not by way of promoting senior most candidate only, as alleged by the applicant. The requisite number of eligible candidates (i.e. 1 post x 5 candidates and 2 post x 8 candidates) were allowed to appear for the viva-voce test and those who qualified were selected.

- 4) That with regard to the statements made in paragraph 4.4 of the application, the answering respondents do not admit anything contrary to relevant rules holding the field and crave leave of the Hon'ble Tribunal to refer to the provisions of rules, at the time of hearing of the instant application.
- 5) That with regard to the statements made in paragraph 4.5 the answering respondents denied the contentions made by the applicant. During the period from 1988 to 1993, a selection was held to fill up a post of Matron Gr. 'B' (meant for SC candidate). As per the provisions of extant orders, 5 eligible candidates from SC community were given chance to appear in the viva-voce test (confined to the concerned SC community only) and the best of the lot was selected. The applicant belongs to ST community and as such applicant cannot be considered for coming within the zone of consideration against the post reserved for SC community.
- That with regard to the statements made in the paragraph 4.6 the answering respondents denied the contention made by the applicant. The selection to all Group 'B' posts (including Matron/Gr. 'B') is held following the normal selection

3

procedures and principles where merit is adjudged, and not the seniority alone. Therefore, the allegation of the applicant is not tenable.

- 7) That with regards to the statements made in the paragraph 4.7 of the application, the answering respondents state that it was decided with the approval of competent authority that henceforth the selection to the Gr. 'B' post of Matron should consist of both written and viva-voce test to maintain the conformity with the procedure of all other Zonal Railways. (Annexure-A) after informing the recognised Unions. Therefore, the selection of 1994 for Matron Gr. 'B' was held consisting of both written and oral test. The allegation of the applicant for selecting Respondent No. 6 through an influence of a senior Railway Doctor is basless and vague. The respondent No. 6 was selected on merit after successful competition in the selection.
- 8) That the answering respondents denied the allegation made in paragraph 4.8 of the application and reiterate and reaffirm the statements made hereinabove. It is further stated that the allegations are vague and indefinite. In absence of any material particulars regarding the allegation the answering respondents are handicapped in making an effective reply. However, it is categorically denied that in the past senior most Gr.II Matrons happened to be either a relative or closer to one or the other senior officer of the Medical fraternity of N.F. Railway. It is unfortunate that the applicant could make such sweeping remark without specifying anything.

.

So- Remarks (A)

- That with regard to the statements made in paragraph 4.9 of the application, it is stated that the field of eligibility for two posts is 8 (eight) as per provision of extant orders/rule. However, willingness of 13 eligible candidates were called for (i.e, 8 from main list and 5 from standby list) which had to be further extended to lower seniority group, for want of willingness from the higher seniority group. Thus, in the final list only 7 candidates (including the applicant and respondent No. 6) expressed their willingness to appear in the said selection.
- That with regard to the statements made in paragraph 4.10 of the application the answering respondents state that the allegation are baseless. Altogether 7 candidates who qualified in the written test, were called for appearing in the viva-voce test which is evident from XXR No.E/254/III/9/2 (0) dated 16.9.1994 (Annexure 'B').
- 11) That with regards to the statements made in paragraph 4.11 of the application it is stated that the field of eligibility was extended to the maximum extent, as per extent rules and the candidates were accordingly called from the main list and the stand-by list to appear in the written test. As such, there is no ambuguity in calling candidates in the zone of eligibility for selection of 2 (Two) posts of Matron.
- 12) That with regard to the statements made in paragraph 4.12 of the application it is stated that the calling upon of eligible candidates was in conformity with the prescribed norms and scrupulously followed. It is also crystal clear that the selection to the post of Matron 'B' has been conducted with fair and just. It is therefore, evident that the contention of the applicant as projected in para 4.12 of the application is baseless, bias and motivated too.

13. That with regard to the statements made in paragraph
4.13 of the application it is stated that Railway Administration finalised the selection as quickly as possible following
all norms and procedures for the interest of the administration.

- That with regard to the statements made in paragraph 14. 4.14 of the application, it is stated that the administration has already taken a decision that the selection for the post of Matron (Gr. 'B') will be conducted following written and viva-voce test. This procedure is also being followed in other Zonal Rlys. It is ascertained from other Rlys that both written and viva-voce test are essential for selection of Matron (Group-B) from non-gazetted to gazetted rank. This was further verified from Director General. Rly. Health Services, New Delhi (vide Annexure-'B'). Representation received from the recognised unions on the subject were replied on the line as indicated above. (Annexure-'C'). The allegation made by the applicant are all ill-founded and she is put to the strictest proof thereof. Sitting arrangement were made room wise and the applicant cannot and should find any fault with the same. It is categorically denied that the result of the selection was unofficially known to everybody in the Medical Department. However, there is, no bar in guessing the result of the examination by this applicant according to her own merit. The allegation now made are not to be found in the representations submitted. Thus such allegation are after thought with the sole purpose of making out a case and do not merit any consideration by the Hon'ble Tribunal.
- 15) That with regard to the statements made in paragraph 4.15 and 4.16 of the application, while reiterating and reaffirming the statements made above, the answering respondents denied the allegation made by the applicant and she is put to the strictest proof thereof.

. 6 · 🛥

- 16) That with regard to the statements made in paragraph 4.17 of the application, it is stated that the selection was held for selecting two candidates against the requirement as per Notification and hence the names of the two candidates were published vide letter No. E/254/III/9/2 (0) dated 17.10.94. No separate panel is required to be published. It is stated that the name of the applicant has also been included in the panel. The 2 successful candidates were appointed vide Annexure-VII order dated 17.10.1994 and the applicant cannot make any grievance against the same.
- That with regard to the statements made in paragraph 17) 4.18 to 4.21 of the application the answering respondents denied the allegation/contentions made by the applicant. In this connection, it is stated that the applicant in consideration of our own has highlighted totally unauthentic and imaginary information for the reasons best known to her. From the facts stated above, it is conclusively proved that the action taken by the respondents in conducting the selection in question was fair, just and as per prevailing Rules of the Railways. The allegation of the applicant are not founded on any material particulars, although by such sweeping allegations the applicant has tried to establish a case which is otherwise not there. The applicant has not filed the instant application bonafide but she has filed the same with material suppression of fact malafide and with the sole purpose of making out a case.
- 18) That under the aforesaid facts and circumstances the instant application is not maintainable and liable to be dismissed with cost.

VERIFICATION

I, Shri Amit KUMAR BRAHMO about 3ℓ years by occupation Rly. service working Dy CPO Gazetted. of the N.F. Railway administration, do hereby solemnly affirm and verify that the statements under the paragraph 1 to 17 are true to my information derived from the records of the case and I have not suppressed any material facts.

> And I sign this verification on this 1995.

DEPUTY CHIEF PERSONNEL OFFICER/NG/ NORTHEAST FRONTIER RAILWAY

MALIGAON :: GUWAHATI-11 FOR & ON BEHALF OF UNION OF INDIA.

ल्य गु य कार्यिक अधिकारी (राज॰) oy, chi : Perconnal Officer (Cha.

पू॰ सी॰ रेलवे, मालोगांव N. F. Railway, Maligaon.

مارر

ANNEXURE A

NORTH EASTERN FRONTIER RALIWAY

Office of the Chief personnel Officer, Maligaon, dated 19/4/94

No.E:254:III:9:2(0)

To.

1:

Medical Director, Central Hospital, Maligaon, CMS:KIR & LMG & APDJ MS/Incharge/NJP & NBQ. Dy.CMD(Admn)/HQ

Sub: Selection for the post of Matron/Group-B.

Ref :- This office otification No.E:254:III:9/2(0) dated 19.4.93

It was already notified vide this office letter under reference that therre will be a selection (boxth written and viva-voce) to from a panel of 2(two) (1 ST and luR) Matron (Groups) and the names of eligible candidates and also the syllabus were published alongwith the said letter.

The matter of holding only viva-voce trst, as raised by some of the candidates and also by the recognised Unions, has been re-examined by this Administration and it has been decided with the approval of GM that the selection of Matron/Group-B would consist of both written and viva-voce in conformity with the procedure being followed on other Zonal Railways.

You are therefore, requested to please obtain the willingness/unwillingness from the candidates working under your control and send the same to this office by 16.05.1994 positively. The names of the candidates are shown in the enclosed Annexure. The syllabus sent earlief vide this office letter dt. 19.4.93 will remain same.

please ensure compliance, to enable this office o process the case further-

sd/- 19/4/94

DA/1

(C R Hahs)
for GENERAL MANAGER(P)

25-

A NNE XURE.

List of Matron (Non-Gaz) in scale Rs 2000-3200/- of Medical Department/N.F. Rly. in order of seniority.

SN.	ΝŽ	ME_	Place of posting	
1.	Smt]	Mira Mitra (UR)	ŃJP	MS/IC/NJP_Unwill.ing (92)
2.	11	Indira Barua(UR)	MIG	MD/MIG_Willing(82)
3 .	ń	Himani Dutta (UR)	P	MS/IC/NJP-unwilling(91
4.	tt ,	Manju Rani Das (SC)		MS/IC/NBO_No_response CMS/IMG- (NS_97) willing(94)
5 🕌	**	Santana Das (SC)	ива	MS/IC/NBQ No response (SN-97)
6.	11	Ayasha Baruah (ST)	MLG -Now willing	MD/MIG-Unwilling(83)
7.	*1	Annama uthup (UR)	KIR	CMS/KIR Vol.Retd.
8.	TÎ.	M. Sangma (ST)	MLG	MD/MLG Unwilling(84)
			•	

List of StandBys	ANNEXURE_D.	
1. Smt Sudiptra Roy Choudhury(UR)	MS/IC/APD No response (SN-97)	
2. " Esther Unni (UR) NJP	MS/IC/NJP Vol Retd. MS/IC/NJP Unwilling(9	
3. " sovana Banerjee (UR) NJP		

Arati Sengupta (UR) ŊĴ₽

NJP. Alloy George(UR) 5 🐍

P Unwilling(MS/Ic/NJP Unwilling(

MS/IC/NJP Willing(P

,,8

ANNEXURE B

XXR MALIGAON

16/9/1994

CMS/IMG

MS/NJP

MD/CENTRAL HOSPITAL/ ?ALIGAON (BY HAND)

333

IN THE WRITTEN TEST OF MATRON/GROUP-B HELD ON 12/9/99 (.)

1) SMT INDIRA BARUA, MATRON:GR.II:MIG(2) SMT MANJU RANI DAS.

MATRON:GR.II:LMG(%) AYESHA BARUAH', MATRON/GR.II:ELG

(4) SMT ALEY GEORGE, MATRON:GR.II:NJP(5) SMT.MAYA NANDI,

MATRON:GR.II:MLG (6)SMT BIHU PROVA SINGH, MATRON:GR.II:MLG

AND (7) SMT H.JACOB, MATRON RGR.II/MLG(.) THEY MAY BE DIRECTED TO

APPEAR BEFORE VIVA_VCCE TEST TO BE HELD AT 15.30 HRS.ON

19th SEPTEMBER:1994 IN CMD/MLG'S CHYMBER(.) THEY SHOUD ALSO BE

GCT MEDICALLY EXAMINED FOR SEEZCTION TO THE POST OF MATRON:

GR.B AND REPORT THEREOF BE SENT RHOGUH THEN_WHICH IS REQUIRED

BEFORE ALLOWING FOR VIVA—VCCE TEST(.) ENSURE COMPLIANCE ACCORDINGLY(

GENERAL MANAGER(P)

יר. יד. זא

(Mrs M.Brahmo)

Dy .CPO:G

for GENERAL MANAGER(P)

North Bastern Fronetier Railway

Annexure'C'

No.E.254/III/91/2(0)

Office of the General Manager(P) Maligaon, Gauhati-11,15.3.94

To

Shri R. Das Gupta, Genl. Secretary, Mazdoor Union.

Shri A.K. Deb Choudhury, Genl. Secy. Employees Union

Dear Sir,

Sub: 2- Selected for the post of Matron, Gr. B.

Ref: Your letter No.dt. 11.12.93 & 27.9.93

tests for selection to the post of Matron(Gr.B) has again been reexamined in the light of procedure being followed in other zonal Railways that both written and viva-voce tests are essential for selection of Matron from Non-Gazetted to Gazetted rank, which has also been verified from DG/RHS. Therefore, the decision for holding both written and viva-voce tests will hold good, which, in facts, is a uniform system in practice on all other zones.

This is for information please.

Yours faithfully,

sd/- 15/3/94 for General Manager(P), NF Rly, Maligaon.